

Court No. - 2

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 129 of 2022

Petitioner :- Udgamya Seva Samiti Society
Registered Under The Provisions Of The Societies
Reg.Lko Thru.President

Respondent :- The Food Safety And Standards
Authority Of India New Delhi And Anr

Counsel for Petitioner :- Anagh Misra

Counsel for Respondent :- C.S.C.

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Ajai Kumar Srivastava-I,J.

Notice on behalf of respondent No.2 has been accepted by the Office of learned Chief Standing Counsel.

Issue notice to respondent No.1, returnable on 20.04.2022.

Steps by tomorrow.

Let counter affidavit be filed by the respondents within a period of three weeks.

A week's time thereafter shall be available to learned counsel for the petitioner to file rejoinder affidavit.

List this case on 20.04.2022.

Since the present petition raises important issue relating to public health, we require the Commissioner, Food Safety & Drug Administration to file his personal affidavit on behalf of State.

Order Date :- 15.3.2022

Mahesh